

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 33
(To be answered on the 2nd February 2017)**

COMMERCIAL SPACE AT AIRPORTS

33. SHRI C.S. PUTTA RAJU

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- a) the fixed standards, if any, for earmarking space in domestic and international terminals of airports in the country for shops, convenience, passenger movement and waiting passengers and open space on safety ground;
- (b) whether all airports in the country are maintaining those standards, if so, the details thereof;
- (c) whether all stalls, restaurants got licenses in Bangalore airport on successful bidding of tenders; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) & (b): Per se there is no fixed standard for allocation of area for performance of the functions at airport terminal buildings. Utilization of the terminal area varies from airport to airport depending upon the passenger and cargo handling capacity, viability of the airport, etc. However, generally airport terminals are developed for optimum level of service as mentioned in International Air Transport Association (IATA) Airport Development Reference Manual (ADRM), 10th Edition. This manual provides guidance to allocate space for various functions such as shops/convenience, passenger processing & waiting areas based on the "Peak Hour" demand at the airport.

(c) & (d): Yes, Madam. Concessions at Kempegowda International Airport, Bengaluru which are generic in nature are awarded through tendering process and subsequent to which licenses are awarded to the successful concessionaire.
